

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/1631/2017

Date of Order: 04.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sri Gangadhar, son of late Kanhei Malik,
Aged about 73 years, residing at Village
Asimila, Post Office- Bahanaga, via Bahanaga,
District- Balasore, Orrissa, Pin- 756042.

.....Applicant.

-vs-

1. Union of India, service through the General Manager, South Eastern Railway, Garden Reach, Kolkata- 700043.
2. The Chief Personnel Officer, South Eastern Railway, Garden Reach, Kolkata- 700043.
3. The Divisional Railway Manager (P), South Eastern Railway, Kharagpur, Paschim Medinipur- 721301

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Mr. A. Chakraborty, learned counsel for applicant. None for respondents.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8(a) An order do issue directing the respondents to review the pension of the applicant (Pre-2006 Pension) in view of DOPT OM No. 38/37/08-P&PW(A) dated 30.07.2015 Government of India, Ministry of Personnel PG2 Pension and to pay arrears.”

3. Ld. Counsel for applicant submit that presently the applicant will be satisfied if a direction is given to the respondent authority to consider and dispose of his representation dated 10.07.2017 (Annexure A-4 to the OA) within a time frame.

4. By accepting the prayer of the Ld. Counsel for applicant and without going into the merits of the case, I hereby dispose of the OA by directing the respondent authority to consider and dispose of the representation of the applicant dated 10.07.2017 (Annexure A-4 to the OA) within a period of 3 months from the date of receipt of this order.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. If the applicant is found to be entitled as per law, the benefits shall be given to the applicant thereafter.

7. With the above observations and directions, the OA stands disposed of. No costs.



(Manjula Das)
Member (J)

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